NATIONAL COMPANY LAW TRIBUNAL, CHANDIGARH BENCH. CHANDIGARH.

CA No.227/2017 IN CP No.220/Chd/Hry/2017

In the matter of:

Murti Devi.Petitioner.

Versus.

Andy Solar Pvt.Ltd.& Ors

....Respondents.

Present: Mr.Damodar Khurana, Advocate for petitioner.

Mr.Mast Ram, Practicing Company Secretary for the

respondents No.1 and 3.

Reply to the application has been filed. The learned counsel for petitioner submits that the record, which was taken over by the petitioner from the company for inspection, has been brought and the petitioner is ready to hand over the record today to the authorised representative of respondent No.1. The authorised representative of the respondents submits that the respondent would accept the record, but would also verify, if it is complete.

Having heard learned counsel for the parties, it is directed that the petitioner shall take the entire record at the registered office of the company, which is mentioned in this petition, on 02.02.2018 at 2 'O' clock and hand over the record with the complete list to the respondent. For the said purpose, Mr.S.S.Brar, Advocate who is present is appointed as the local commissioner to supervise handing over of the record. His fee is fixed at ₹20,000/- to be paid by respondent No.1 company. The local commissioner shall file his report at least two days before 02.02.2018 along with the list of the record which is handed over. The Local Commissioner

shall obtain the signatures of the parties on the said list. Mr.Mast Ram, the

authorised representative of the company submits that the registered office

of the company is one, which is mentioned in the memo of the parties. A

copy of the petition be supplied to Mr.Brar, Advocate, the local

commissioner by the petitioner during course of the day. The fee of the

local commissioner shall be paid to Mr.Brar, Advocate in advance. Copy of

this order be supplied to Mr.Brar, Advocate by the registry.

The matter be now listed on 8.2.2018, the date already

fixed in this case.

Sd/stice R P Nagrath)

(Justice R.P.Nagrath)
Member (Judicial)

January 17, 2018.

Ashwani

CA No.227/2017